

ITEM NO.10

COURT NO.15

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).3361/2019

(Arising out of impugned final judgment and order dated 25-05-2018 in CRLA No.1413/2015 passed by the High Court of Judicature at Allahabad)

KESHARI SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No.3338/2022 - EXEMPTION FROM FILING O.T. AND IA No.3337/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(Cr1) No. 1348-1350/2022 (II)

(IA No. 6158/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 22-02-2024 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Ms. Parul Shukla, AOR
Mr. Udayaditya Banerjee, Adv.
Ms. Shubhangi Pandey, Adv.
Ms. Tanvi Chuphal, Adv.

For Respondent(s) Ms. Ruchira Goel, AOR

Mr. Vinod Prasad, Sr. Adv.
Mr. Devvrat, AOR
Mr. Dharendra Kumar, Adv.
Mr. Bijender Singh, Adv.
Mrs. Sanno Kumar, Adv.

Mr. Bhuwan Raj, AOR
Mr. Chandan Kumar Singh, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. In view of the order dated 13.03.2023, the SLP (Cr1.) No.1348 of 2022, in which the respondent No.2 - Maan Singh has already expired, has stood abated.
2. Heard learned counsel for the parties.
3. Leave granted in the SLP (Cr1.) No.3361 of 2019 and SLP (Cr1.) Nos.1349 and 1350 of 2022.
4. In the meantime, the Record be called for from the concerned High Court and the Trial Court. On receipt of such record, e-copy thereof be furnished to the concerned advocates appearing for the parties.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)